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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

D.A. No. 2783/97

New Delhi: Dated this the 16 day of December, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Bhikam Singh,
S/o Shri Kalicharan,
R/o Y-316, Prem Nagar-II,
Nagloi,
New Delhi -41

..... Applicant.

(By Advocate: Shri U. Srivastava)

Versus

1. National Capital,
Territory of Delhi
through Secretary,
5, Sham Nath Marg,
New Delhi.

2. The Joint Director of Education (A),
Directorate of Education,
(S-11 Branch)
Delhi.

3. Principal,
Govt. Boys, Senior Secondary School,
Nithari,
Delhi-41

..... Respondents

(By Advocate: Ms. Vibha Mahajan)

ORDER

BY HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant seeks the reliefs contained in para 8 of the OA.

2. Heard both sides.

3. Despite several opportunities given to applicant, he has not filed any rejoinder rebutting the specific averments made by respondents in their reply that applicant had obtained appointment in Dte. of Education on the basis of a forged and fabricated order, and when he came to know about the investigation of these forged orders produced by him,

he has stopped coming to the school w.e.f. 23.3.97.

4. It is well settled that those who secure employment through fraud and do not come to the Tribunal with clean hands are not entitled to any relief.

5. In the above facts and circumstances the OA is dismissed. No costs.

Lakshmi Swaminathan

(MRS. LAKSHMI SWAMINATHAN)

MEMBER(J)

S. R. Adige

(S. R. ADIGE)

VICE CHAIRMAN(A).

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